



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 12th July, 2019

SRO: 445 Whereas, on 01.03.2019 Police Station Baramulla received an information through reliable sources, to the effect that members of JEI Baramulla are continuing their subversive activities in spite of knowing that Jel has been banned by the Govt;and

2. Whereas, a case FIR No. 31 of 2019 U/S 10,13,ULA(P) Act was registered at Police Station Baramulla and investigation was taken up;and

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared. Statement of witnesses acquainted with facts and circumstances of the case were recorded under relevant provisions of law and placed on record. Investigation conducted revealed that accused Shoiab Ahmad Choor S/o Mohd Akbar R/o Sangri Colony Baramulla is district president of Jel district Baramulla has established an office at Baramulla and accordingly some incriminating material was recovered from there and seizure memo was prepared. Besides the accused was prohibited from entering the said premises without the permission of competent authority and the said office was also ceiled by ex-magistrate Baramulla. The whole proceedings have been photographed. Investigation conducted also revealed that accused is running an account with J&K Bank bearing No. 0637040100001285 and accused has been prohibited from paying/delivering, transferring or dealing with any such money by the District Magistrate Baramulla vide his order dated 01.03.2019;and

4. Whereas, investigation conducted has prima facie established commission of offences punishable u/s 10, 13 ULA(P) Act against accused Shoiab Ahmad Choor S/o Mohd Akbar R/o Sangri Colony Baramulla and investigation of case has been concluded as proved against him;and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Shoiab Ahmad Choor S/o Mohd Akbar R/o Sangri Colony Baramulla for the commission of offences punishable U/S 10 & 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.31/2019 of Police Station Baramulla.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 12.07.2019

No. Home/Pros/89/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-13/S/2019/34811-13 dated 12/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)

3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

Nish 12/1/19
Under Secretary to the Government
Home Department